

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 803 OF 2018 IN
DFR NO. 2128 OF 2018

Dated: 4th July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Amplus KN Solar Private Limited & Anr.

.... **Appellant(s)**

Vs.

Karnataka Electricity Regulatory Commission Ors.

.... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Amit Kapur
Mr. Rahul Kinra
Mr. Akshat Srivastava
Mr. Arshdeep Singh

Counsel for the Respondent (s) : ----

ORDER

(IA No. 803 of 2018 (For Urgent Listing))

We have heard the learned counsel, Mr. Amit Kapur, appearing for the Appellant. The learned counsel for the Appellant submitted that, in the light of the statement made and the urgency shown in paragraphs 6(a) to 6(d) of the application, the same may kindly be accepted and the instant application may kindly be allowed in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and the statement made in the application showing urgency therein, we find it satisfactory as sufficient cause has been shown in the application. The same is accepted and IA No. 803 of 2018 is allowed. Hence, the instant IA is disposed of.

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The learned counsel appearing for the Appellant submitted that, the needful has been done and defects raised by the Registry have been cured.

Submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on record.

List the matter on **10.07.2018**, as requested.

(S.D. Dubey)
Technical Member

vt/pk

(Justice N.K. Patil)
Judicial Member